

**BEFORE THE NATIONAL GREEN TRIBUNAL****PRINCIPAL BENCH, NEW DELHI**

M.A. No. 61 of 2023

IN

O.A. No. 736 of 2018

**IN THE MATTER OF:**

Chandra Shekhar Gupta

..... Applicant

**Versus**

State of Uttar Pradesh &amp; Ors.

.....Respondent(s)

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*Srinivas Vishven*

**Filed by**  
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**(On behalf of Meerut Development Authority)**

**Place: New Delhi**

**Dated: 08.05.2025**

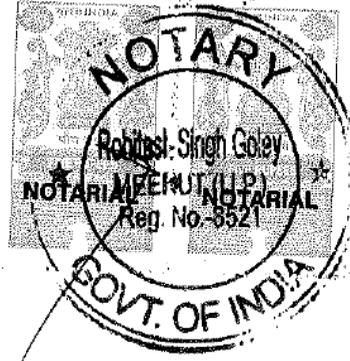
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**IN THE MATTER OF:**

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**AFFIDAVIT ON BEHALF OF VICE CHAIRMAN, MEERUT  
DEVELOPMENT AUTHORITY IN COMPLIANCE OF ORDER DATED  
29.01.2025**

I, Sanjay Kumar Meena, aged about 29 Years, presently holding the post of Vice Chairman, Meerut Development Authority, having my office at Meerut Development Authority, Meerut, Uttar Pradesh, the deponent, do hereby solemnly affirm and state as under:

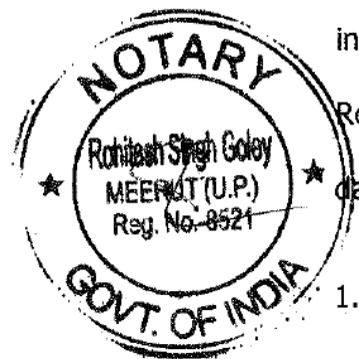
**1. PRELIMINARY SUBMISSIONS**

1.1 That the deponent is the Vice Chairman of the Meerut Development Authority (hereinafter referred to as the "**MDA**"), a statutory body constituted under the provisions of the Uttar Pradesh Urban Planning and Development Act, 1973 (hereinafter referred to as the "Act of 1973"). That the Deponent is well conversant with the facts and circumstances of this instant case and is competent to file the present affidavit on behalf of the answering Respondent.

1.2 That the deponent has read and understood the contents of the present Affidavit. The averments made in the Miscellaneous Application which are not specifically admitted hereunder must be considered to have been denied by the Deponent.

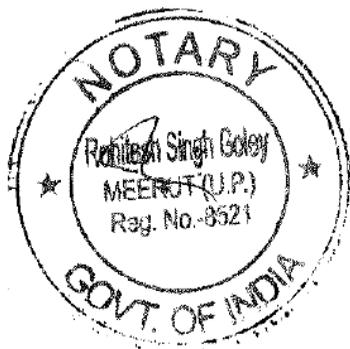
1.3 That the present affidavit is being filed in faithful compliance with the directions passed by this Hon'ble Tribunal vide Order dated 29.01.2025, in MA No. 61 of 2023 in OA No. 736 of 2018, and in continuation of the Reply Affidavit earlier filed by the Answering Respondent dated 31.12.2024.

1.4 That the present affidavit has been necessitated pursuant to the specific observations and directions issued by the Hon'ble Bench during



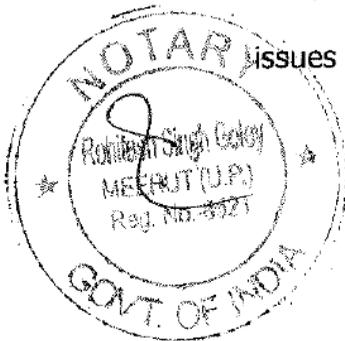
the course of proceedings held on 29.01.2025, wherein this Hon'ble Tribunal, while expressing concern over the factual and legal ambiguities associated with the development of the area commonly referred to as "Saipuram Industrial Area" directed the answering Respondent to place on record the following clarifications:

- Whether any sub-zonal or micro-level planning instrument, duly prepared, notified, and enforced under the provisions of the Uttar Pradesh Urban Planning and Development Act, 1973, is applicable to the Saipuram locality;
- Whether the loss of official planning documents, registers, layout plans, and associated files—reportedly destroyed or misplaced during the flood events of 2006–2007—has been duly recorded through the lodging of a First Information Report (FIR), indicating institutional accountability;
- Whether the document referred to by the Applicant as "Map No. 61" bears any factual or legal correlation to "Entry No. 61" in the planning register maintained by the Answering Respondent, and whether the same was ever sanctioned or approved in accordance with the governing regulations.



1.5 That in the earlier affidavit dated 31.12.2024 filed by the Answering Respondent, it was unequivocally submitted that the document sought to be relied upon by the Applicant—being the so-called "Map No. 61"—does not bear the hallmarks of an officially sanctioned layout map. The said document is not traceable in the statutory records of the Answering Respondent, is unsupported by any sanction order, fee payment record, or file movement entry, and appears to have been neither approved nor considered by the Authority at any stage in accordance with law.

1.6 That notwithstanding the above, and without prejudice to the submissions previously made, the Answering Respondent, in view of the directions and concerns recorded by the Hon'ble Tribunal, has undertaken a fresh and exhaustive institutional review through its Planning, Records, GIS and Legal Departments. The present affidavit is being filed after collation of relevant materials, verification of physical and digital records, cross-checking with master registers, and obtaining departmental clarifications, so as to place before this Hon'ble Tribunal a comprehensive, updated, and verified position in respect of each of the issues flagged.

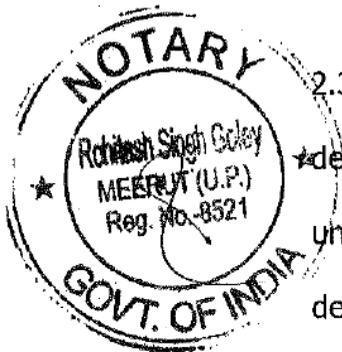


## **2. STATUTORY FRAMEWORK OF MASTERPLANS**

2.1 That it is respectfully submitted that the process of spatial planning, land use regulation, and urban development in the State of Uttar Pradesh is governed by the Uttar Pradesh Urban Planning and Development Act, 1973(hereinafter referred to as "the 1973 Act"). The said Act provides a comprehensive statutory architecture for the constitution of development authorities, delineation of planning areas, and the formulation and enforcement of master plans and associated schemes for orderly urban development and the regulation of land use.

2.2 That in accordance with Section 3 of the 1973 Act, the State Government is empowered to constitute, by notification, a development authority for any city, town or notified area. The Meerut Development Authority (MDA) has been constituted under this provision and is statutorily entrusted with the task of preparing and implementing planning instruments, exercising regulatory control over development, and ensuring compliance with notified land use classifications.

2.3 That the statutory responsibility of preparing a Master Plan for a development area is conferred upon the concerned authority under Section 8(1) of the Act. The said provision mandates the development authority to carry out a comprehensive survey of the

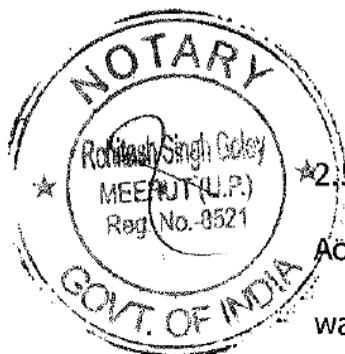


planning area and to prepare a plan which, among other things, indicates proposals for land use zoning, allocation of public spaces, road networks, location of civic and social infrastructure, and regulatory mechanisms for building activity.

2.4 That under Section 8(2), the Master Plan is required to be prepared with regard to the present and projected requirements of the area over a defined planning horizon (usually twenty to thirty years). The plan must indicate proposals for:

- The general use of land, whether for residential, commercial, industrial, recreational or agricultural purposes;
- Zoning and development control regulations;
- Reservation of land for public purposes including parks, green belts, public institutions, roads, and transportation corridors;
- Environmental conservation, flood zoning, and heritage protection;
- Physical and social infrastructure such as water supply, drainage, electricity, and educational institutions.

2.5 That once the Draft Master Plan is prepared, Section 10 of the 1973 Act requires the Authority to publish the draft plan for public notice, by way of official Gazette notification and in two or more widely circulated newspapers, inviting suggestions and objections from stakeholders,

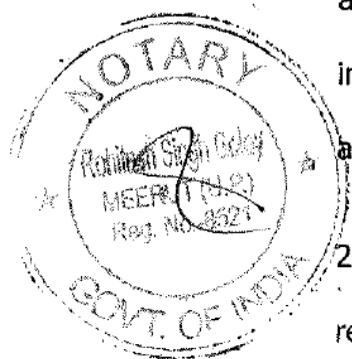


landowners, institutions, government departments, and the general public. The period for submitting objections is statutorily prescribed and is essential for ensuring participatory planning and procedural fairness.

2.6 That thereafter, as per Section 11 of the Act, the development authority is required to consider all objections and suggestions received in response to the draft publication. A designated committee or inquiry board is constituted to conduct hearings, review representations, and recommend modifications, if any, to the draft plan. This consultative process is designed to bring transparency, accountability, and democratic legitimacy to the planning process.

2.7 That upon finalisation of the modified draft plan, the same is submitted to the State Government for approval under Section 12, and upon receiving such approval (with or without modifications), the plan is required to be notified in the official Gazette under Section 13, thereby acquiring statutory force and becoming legally binding upon all individuals, entities, and authorities operating within the notified planning area.

2.8 That the notified Master Plan assumes the character of a statutory regulation and forms the basis for all development permissions, land use decisions, and infrastructure projects. No land use or construction activity

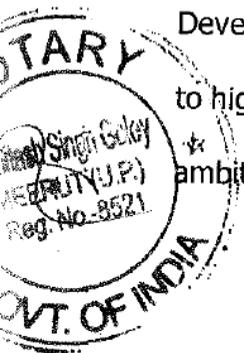


can be permitted if it is inconsistent with the land use classification prescribed in the Master Plan. Any deviation therefrom renders the development unauthorised and liable for penal and remedial action.

2.9 That the said Master Plan is also accompanied by zoning regulations, which detail the permissible activities in each zone, Floor Area Ratio (FAR) limits, building height norms, set-back requirements, minimum road widths, and other technical parameters. These regulations are integral to ensuring uniform and equitable application of planning norms and preventing ad hoc or unregulated development.

2.10 That under Section 9 of the 1973 Act, there exists a statutory mandate for the preparation of a Master Plan as well as the subsequent Zonal Development Plans.

That in pursuance of the said statutory requirement, it is submitted that the Meerut Master Plan-2031 (revised) delineates a total of 24 zones, out of which 07 Transit-Oriented Development (T.O.D.) zones and 02 Special Development Area (S.D.A.) zones have been demarcated. It is pertinent to highlight that a portion of the area under consideration falls within the ambit of T.O.D. Zone-3.

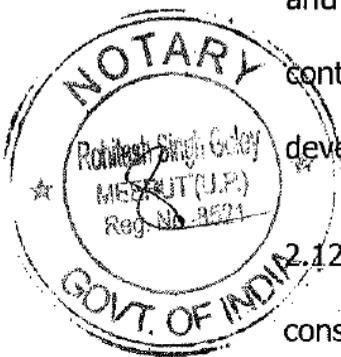


That the Zonal Development Plan for the T.O.D. Zone is presently under preparation by the designated agency National Capital Region Transport Corporation ("N.C.R.T.C."), with the technical assistance of M/s Lee Associates South Asia Private Limited ("LASA"). As per decision taken by Authority Board. The draft Zonal Plan of the T.O.D. Zone, being prepared by M/s Lee Associates South Asia Private Limited (LASA), has been formally submitted to the Meerut Development Authority Board on 16.04.2025.

That it is further submitted that the remaining area under consideration, which falls under the Potential Zone-3, is currently being prepared by N.C.R.T.C., and the process of preparing the Zonal Development Plan related to this zone is presently being carried out by N.C.R.T.C.

2.11 That in the absence of any such notified zonal or sub-zonal plan, the provisions of the notified Master Plan prevail and serve as the final and binding authority on all land use classifications and development control mechanisms applicable to any parcel of land within the development area.

2.12 That the Hon'ble Supreme Court and Hon'ble High Courts have consistently held that Master Plans, once notified, carry the force of law and are binding upon all stakeholders. Unauthorized constructions or



lay-outs which are inconsistent with the Master Plan or are not supported by sanctioned maps are deemed illegal and are not entitled to regularisation merely by passage of time or administrative oversight.

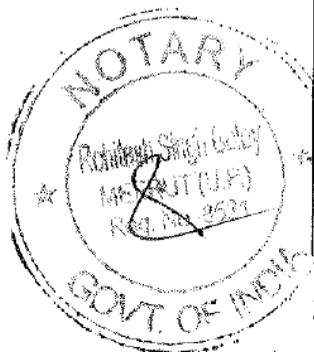
2.13 That in light of the foregoing, the Answering Respondent most respectfully submits that the Meerut Master Plan 2021–2031, which has been duly prepared, approved and notified in accordance with the above-mentioned statutory provisions, forms the sole and operative planning instrument applicable to the Saipuram locality.

### **3. LAND USE CLASSIFICATION AND NON-EXISTENCE OF SUB-ZONAL PLAN FOR SAIPURAM**

3.1 That the land in question forms part of the Sai Puram Industrial Area, situated along Delhi Road, Meerut. The land use status of this area has been consistently classified under successive Master Plans notified by MDA as follows:

S. no.	Master Plan	Land use
1	1978-1991	Residential and public facilities.
2	1991-2001	Residential
3	2001-2021	Residential
4	2021-2031	Residential

3.2 That despite the residential classification, the area has been subjected to rampant unauthorized industrial developments over the last

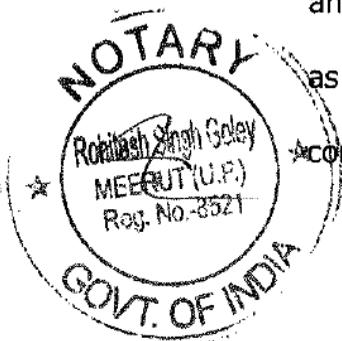


several decades. The illegal constructions include industrial units, warehouses, and commercial establishments, operating without any sanctioned maps or permissions from the MDA.

3.3 Specific Unauthorized Establishments on the Land Parcel alleged to be a Park by the Petitioner have been identified as follows:

S. no.	Detail of Unit	Name of Owner	KhasraNo.
1	Sekhon Filling	Shri Meher Singh	2085
2	Buchi Sports	Shrimati Kiran Bhatiya	2082
3	Storage Godown	Shri Vivek Bansal	2082
4	Sandeep Agro	Shri Prem Pal Sharma	2082 and 2085

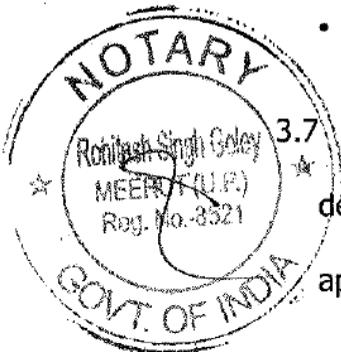
3.4 That it is submitted with utmost respect to this Hon'ble Tribunal that, independent of the present proceedings, the Answering Respondent, in discharge of its statutory mandate under the provisions of the U.P. Urban Planning and Development Act, 1973, had initiated enforcement proceedings against several constructions and developments within the locality commonly referred to as Saipuram, which were found to be unauthorised and non-conforming to the applicable planning regulations.



3.5 That in particular, detailed site inspections conducted by the Planning and Enforcement Wing of the MDA revealed the existence of constructions carried out on Khasra Nos. 2082 and 2085, situated in Gali Nos. 3 and 4, Sai Puram, Delhi Road, Meerut, without any sanctioned layout, development permission, or approved building plans, as mandated under Sections 14, 15, and 27 of the 1973 Act.

3.6 That pursuant thereto, the competent authority passed a composite demolition order dated 28.10.2024, directing the removal of unauthorised structures and the sealing of premises wherever necessary. The said order was accompanied by individual notices and show cause communications to the respective occupants and/or purported owners, including but not limited to the following persons:

- Smt. Kiran Bhatia w/o Charanjit Singh
- Shri Mehar Singh s/o Jahangir Singh
- Shri Vivek Bansal s/o Rakesh Kumar Bansal
- Smt. Beena Sharma w/o Prempal Sharma



3.7 That it is further submitted that subsequent to the issuance of demolition notices, several of the above-named persons approached civil courts and revisional authorities seeking interim

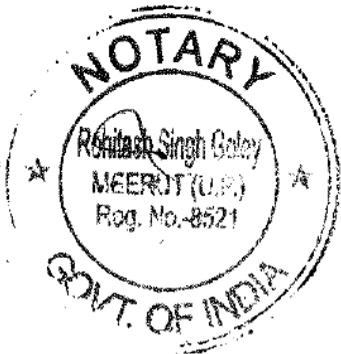
protection against coercive action. The following developments ensued:

a) That Smt. Kiran Bhatia, aggrieved by the demolition order, filed Original Suit No. 170 of 2025, titled *Kiran Bhatiya v. Anand Kumar & Ors.*, before the Court of Civil Judge (Junior Division), Meerut, wherein vide interim order dated 05.02.2025, the Hon'ble Court was pleased to restrain the Respondents therein from taking any demolition action until further orders.

b) That Shri Mehar Singh similarly instituted Original Suit No. 1573 of 2024, titled *Mehar Singh v. Meerut Development Authority*, before the Court of Civil Judge (Senior Division), Meerut, wherein vide interim order dated 21.12.2024, further demolition proceedings were stayed.

c) That Shri Vivek Bansal and Smt. Beena Sharma, among others, preferred statutory revisions under Section 27 of the 1973 Act before the Special Secretary, Urban Development Department, Government of Uttar Pradesh, at Lucknow. In each case, interim stay was granted vide order dated 03.04.2025, pending disposal of the revision.

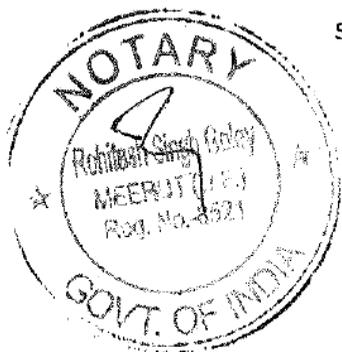
[copies of civil court and revisional authority interim orders for named individuals] **Herein Annexed as Annexure No.-1**



3.8 That the above stay orders are binding on the Answering Respondent, and it has accordingly kept demolition action in abeyance in respect of the specific properties covered under those orders, in deference to judicial and quasi-judicial directives. It is submitted that the Answering Respondent is not in wilful default or administrative inaction, but is constrained by operative stay orders passed by competent fora.

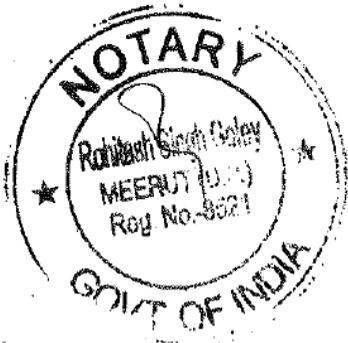
3.9 That as on date, multiple proceedings relating to unauthorised constructions in the Saipuram area remain sub judice before the respective civil and revisional authorities. The Answering Respondent is taking all available legal steps to vacate the interim protection where applicable and to continue its enforcement drive in accordance with law.

3.10 That the factual circumstances narrated above are placed before this Hon'ble Tribunal to clarify that the Answering Respondent's actions have been and continue to be lawful, non-discriminatory, and institutionally constrained only to the extent mandated by judicial or statutory stays.



**4. LODGING OF FIR REGARDING LOSS OF OFFICIAL RECORDS**

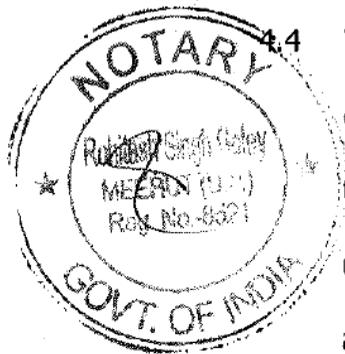
- 4.1 That the Hon'ble Tribunal, during the course of proceedings held on 29.01.2025 expressed concern over the apparent absence of institutional accountability in relation to the loss of official records which was mentioned by the Answering Respondent during the course of the hearing on 30.09.2024 allegedly destroyed during the flood events that afflicted the offices of the Answering Respondent in the years 2006 to 2007. The Hon'ble Chairperson had further observed that the failure to initiate legal action or lodge a First Information Report (FIR) concerning such loss may reflect a casual or indifferent administrative approach, especially in light of the allegations raised in the present proceedings.
- 4.2 That in strict compliance with the said observations and directions of this Hon'ble Tribunal, the Answering Respondent has, after obtaining internal concurrence and legal vetting, caused to be registered a First Information Report (FIR) before the jurisdictional police authorities at Police Station – Civil Lines, District Meerut, setting forth the factual matrix of the loss of planning records due to water damage and flood ingress, and seeking appropriate investigation under applicable penal provisions.



4.3 That the particulars of the said FIR are as follows:

- **FIR No.:** 0074/2025
- **Date of Registration:** 01.04.2025
- **Police Station:** Civil Lines, Meerut
- **Complainant:** Meerut Development Authority
- **Applicable Penal Provisions:** Section 409 of the Indian Penal Code (IPC)
- **Period of Offence:** 01.01.2006 to 31.12.2007
- **Brief Description:** Loss and/or suspected misappropriation of official records, including sanctioned layout registers, maps, plan approvals, and related documents, likely occasioned by flood events in 2006–2007. FIR requests police inquiry into circumstances of loss and possible criminal culpability, if any.

[copy of FIR No. 0074/2025 dated 01.04.2025] **Herein Annexed as Annexure No.-2**



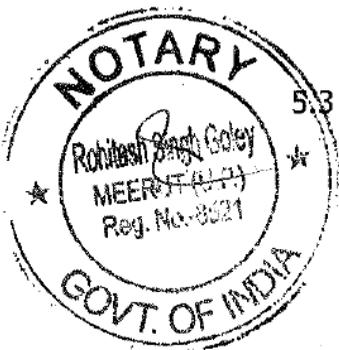
4.4 That the Answering Respondent reiterates its institutional commitment to lawful governance, record maintenance, and transparency, and submits that the above actions have been undertaken in good faith to fulfil the directions of this Hon'ble Tribunal and to restore administrative integrity.

**5. Clarification on Entry No. 61 vs. the Alleged "Map No. 61"**

5.5 That it is most respectfully submitted that one of the principal grounds urged by the Applicant in the present proceedings is that a layout map allegedly bearing the designation "Map No. 61" was sanctioned by the Meerut Development Authority on 30.12.1982, and that such map contained provisions for open parks, roads, and plots in what is today referred to as the Saipuram area. It is further contended that the said document has been lost, and that the Applicant is entitled to rely on a copy thereof for the purposes of asserting vested rights.

5.2 That in order to ascertain the veracity of this assertion, the Answering Respondent has undertaken an extensive review of the Plan Register maintained for the period 1979 to 1988, which contains serial entries of layout maps sanctioned, rejected, or pending consideration, including file numbers, dates of application, names of applicants, and brief reasons for decision.

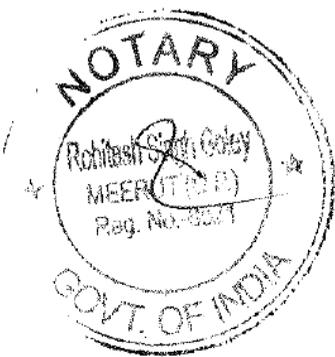
5.3 That upon careful scrutiny of the said register, it has been found that "Entry No. 61" corresponds to an application submitted by an entirely different individual, unconnected to the present Applicant



or the Saipuram locality, and that such application was in fact rejected. There is no mention of any sanctioned layout plan corresponding to Saipuram, nor is there any trace of a sanctioned document bearing the particulars now sought to be invoked under the rubric "Map No. 61".

5.4 That the document now relied upon as "Map No. 61" does not bear the official stamp, seal, endorsement, or approval of the Meerut Development Authority. Nor does it carry the initials or signatures of any competent planning officer or engineer authorised under law to approve such maps. The document is also absent from the layout plan file maintained for the relevant years, and no fee receipt, file movement register, or inspection record exists in relation thereto.

5.5 That further, upon technical examination of the layout features depicted in the alleged map, it has been observed that the proposed open space or park area constitutes less than 6% of the total plotted area, which falls below the minimum threshold of 10% prescribed under the applicable layout regulations. As such, the map, even if submitted, would have been *legally non-approvable ab initio*, and is inconsistent with the U.P. Urban



Planning and Development (Layout) Regulations, 1960 as amended.

- 5.6 That in addition, an affidavit has been procured from Mr. Madhukar Shyam, the architect whose name is allegedly mentioned on the map, wherein he has categorically denied any involvement in the preparation, submission, or vetting of the said document. Likewise, an affidavit from Shri Abdul Aziz, whose name appears in the record as a possible applicant, has been filed denying submission of any such layout map.

[Certified copy of Entry No. 61 from MDA Plan Register] **Herein Annexed as Annexure No.-3**

[Affidavit of Mr. Madhukar Shyam, Architect] **Herein Annexed as Annexure No.-4**

[Affidavit of Shri Abdul Aziz] **Herein Annexed as Annexure No.-5**

- 5.7 That in view of the above, it is submitted with responsibility and respect that the document titled "Map No. 61" does not correlate to Entry No. 61 in any official planning register and does not bear any legal or evidentiary value under the statutory framework applicable to layout plan approval.

5.8 That the burden of proof to establish the authenticity, sanction, and procedural compliance of such a document lies squarely on the party seeking to rely upon it, and in the absence of any official



trace, the document cannot be treated as conferring any legal entitlement, nor can it be the basis of regularisation, mutation, or planning compliance.

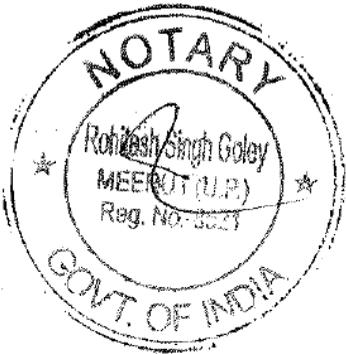
- 5.9 That accordingly, any claim premised upon the said map must fail both in law and fact, and the Answering Respondent prays that the same be so recorded by this Hon'ble Tribunal.

### **6. CONCLUSION**

- 6.1 That in view of the comprehensive submissions set forth hereinabove, the Answering Respondent most respectfully submits that it has acted in good faith, with procedural diligence and statutory conformity, in the matter of land use classification, planning verification, enforcement proceedings, and compliance with the directions of this Hon'ble Tribunal.

- 6.2 That the documentary evidence and technical analysis placed on record in this affidavit—including the GIS-based overlay, the clarification of planning registers, and the lodging of the FIR—establish beyond reasonable doubt that:

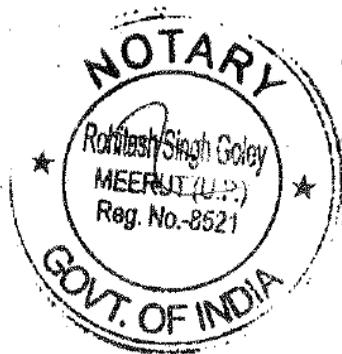
- The land forming part of the area commonly referred to as Saipuram falls within the Residential Use Zone as delineated in



the Meerut Master Plan 2021–2031, which is the only binding statutory planning instrument applicable to the area;

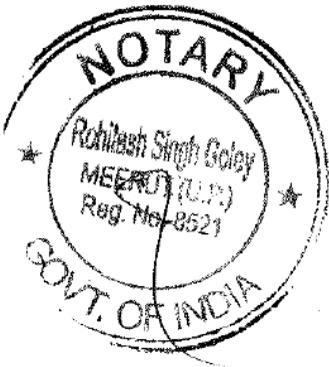
- There exists no sub-zonal, sectoral or micro-planning instrument, duly prepared, notified or enforced under the 1973 Act, that governs or overrides the said classification;
- The document referred to as "Map No. 61" is not traceable in official records, has not been sanctioned by the Authority, and does not correspond with Entry No. 61 in the approved plan register;
- A formal First Information Report (FIR) has been registered on 01.04.2025 to record the loss of documents allegedly destroyed during the floods of 2006–2007, in strict compliance with the observations of this Hon'ble Tribunal;
- The Answering Respondent has initiated demolition proceedings against unauthorised constructions in the area and has only deferred action in limited cases where interim stays have been granted by civil courts or revisional authorities.

That the Answering Respondent reiterates its unwavering commitment to the rule of law, environmental and planning discipline, and the honourable directions issued by this Hon'ble Tribunal, and prays that the present affidavit may be kindly taken on record.



That the answering Respondent reserves it's right to file additional information before the Hon'ble Tribunal, if required, till *Pendent-Lite*.  
That, in view of the foregoing submissions, this Hon'ble Tribunal may be pleased to pass such or further orders as it may deem fit in the given circumstances of the instant case.

  
**DEPONENT**  
07/08/2025



**VERIFICATION**

Verified at Meerut on this \_\_\_\_\_ day of May 2025, that the contents of this Affidavit from Paragraph to Paragraph are true and correct to the best of my knowledge, belief and based on official records. No part of it is false and nothing material has been concealed therefrom.

I, Sanjay Kumar Meena, the deponent above-named, do hereby verify that the contents of this affidavit from Paragraph to Paragraph are true and correct to the best of my knowledge, belief, and based on official records. Nothing material has been concealed therefrom.



ATTESTED

*Rohitash*  
NOTARY

07-5-25

*Sanjay*  
**DEPONENT**  
07/05/2025

Annexure No-1277

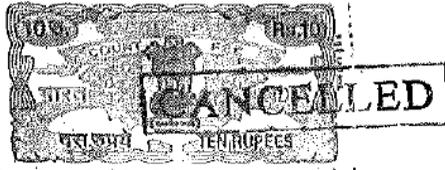
GAURAV KUMAR  
Advocate  
Regd. No. 01621/2020  
Civil Court, Meerut  
Mob: 9557571821

आयातक C.J/S.D इत स्टम्ब

आद अ 170

मार्च 2025

निर्णय आदिया अफिम आनन्द कुमार आर



26 MAR 2025

प्रिचन पत्र	25/8/24
प्रस्तुत किये	
जाने का दिनांक	25/8/24
प्रिलिपि तैयार	
की की राशि	
पोस्टिंग तिथि	26 MAR 2025
प्रतिवेदन तिथि	
किये जाने का दिनांक	26 MAR 2025
दस्तावेज	



235  
25 MAR 2025

न्यायालय अपर सिविल जज (सी०डि०), कोर्ट सं०-1, मेरठ।

मूल वाद सं०-170/2025  
किरण भाटिया बनाम आनन्द कुमार आदि

दिनांक : 05.02.2025

प्रार्थना पत्र 8 ग वादिनी की ओर से प्रस्तुत हुआ। सुना। न्यायहित में प्रार्थना पत्र 8 ग स्वीकार किया जाता है।

अपर सिविल जज(सी०डि०),  
कोर्ट सं०-1, मेरठ।

प्रार्थना पत्र 6 ग मय शपथ पत्र व संलग्नक वादी द्वारा इस आशय से प्रस्तुत किया गया है कि वादी के पक्ष में विपरीत प्रतिवादीगण अस्थायी निषेधात्मक आज्ञा पारित की जाकर प्रतिवादीगण को निषिद्ध किया जाये की दौरान वाद प्रतिवादीगण विवादित सम्पत्ति में वादिनी के स्वामित्व, आधिपत्य व प्रयोग में बिना विधिक प्रक्रिया अपनाये बलपूर्वक हस्तक्षेप करने से रोकने की याचना की गयी है।

वादिनी द्वारा सूची कागजात सं० 11 ग 1 से एक किता सत्यप्रति विक्रय पत्र दिनांक 08.02.2018 कागज सं०-12 ग, एक किता सत्यप्रति विक्रय पत्र दिनांकित 22.06.2024 कागज सं०-13 ग, एक किता कम्प्यूटरीकृत प्रति जी०एस०टी० प्रमाणपत्र कागज सं०-14 ग, एक किता छायाप्रति विद्युत बिल कागज सं०-15 ग, दाखिल किया गया है।

वादिनी के विद्वान अधिवक्ता को सुना व पत्रावली का अवलोकन किया। पत्रावली के अवलोकन से विदित है कि वादिनी द्वारा जिस विवादित सम्पत्ति के सम्बन्ध में एकपक्षीय अस्थाई निषेधाज्ञा चाही गयी है, उसे उसने जरिये पंजीकृत विक्रयपत्र दिनांकित 08.02.2018 एवं दिनांकित 22.06.2024 के माध्यम से क्रय करना कहा है। अपने कथनों के समर्थन में वादिनी द्वारा सूची 11 ग से पंजीकृत विक्रयपत्र दिनांकित 08.02.2018 की सत्यप्रति एवं पंजीकृत विक्रयपत्र दिनांकित 22.06.2024 की सत्यप्रति तथा विद्युत बिल की छायाप्रति दाखिल की गयी है। दाखिल विक्रयपत्र में जो चौहद्दी प्रश्नगत भू-भाग की बाबत दी गयी है। वह वादपत्र में दी गयी चौहद्दी से मेल खाती है एवं उक्त विक्रयपत्र में कब्जा वादिनी का प्रदर्शित है। दाखिल प्रपत्रों के अवलोकन से वादिनी का इस स्तर पर प्रथम दृष्टया मामला प्रतीत होता है एवं विवादित भू-भाग को सुरक्षित व संरक्षित किये जाने हेतु विवादित भू-भाग की बाबत उभयपक्ष को नियत तिथि तक यथास्थिति बनाये रखने का आदेश पारित किया जाना न्यायोजित प्रतीत होता है।

आदेश

पक्षकारों को आदेशित किया जाता है कि वे विवादित भू-भाग के सम्बन्ध

2

में अग्रिम नियत तिथि तक यथास्थिति बनाये रखेंगे।  
पत्रावली बास्ते आपत्ति निस्तारण प्रार्थनापत्र 6ग दिनांक 07.03.2025.  
नियत की जाती है। वादी आवश्यक पैरवी नियमानुसार अविलम्ब हो।

हे सिविल  
जज की

*Signature*  
अपर सिविल जज(सी०डि०),  
कोर्ट सं०-1, मेरठा

7/3/25  
17/4/25

आद पैरा/ वादी द्वारा प्राप्त सय  
शापत्र पत्र प्रस्तुत/ हे खाशिश विपुत्र  
विधि एक प्रभावी श्रेण/ वाह वास्ते  
लिस् प्राप्त 6ग दि. 12/4/25 को पैरा है



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WORDS COUNT.....  
CIVIL COURT, MEERUT

सत्य प्रतिलिपि  
मुख्य प्रतिनिधिक  
26 MAR 2025

1280

GAURAV KUMAR  
Advocate  
Regd. No. 01621/2020  
Civil Court, Meerut  
Mob: 9557571R21

3

आयालय C-7/SD मंडल

कादम 1573

मार्च 2024

मेहर सिंह अग्रवाल 21 मर्जी



*[Handwritten signature]*

26 MAR 2025



प्रत्यक्ष पत्र	<i>[Handwritten signature]</i>
परिचय किये	
दिनांक	25/3/2025
लिखित तैयार	<i>[Handwritten signature]</i>
दिनांक	26 MAR 2025
लिखित का दिनांक	
लिखित प्रेषण	<i>[Handwritten signature]</i>
लिखित जाने का	
दिनांक	26 MAR 2025

230  
*[Handwritten signature]*

25 MAR 2025



1282

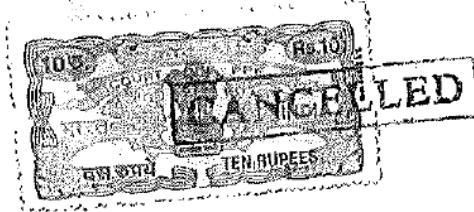
3

GAURAV KUMAR  
Advocate  
Regd. No. 01621/2020  
Civil Court, Meerut  
Mob: 9557571821

श्री गणेशाय नमः

क्रमांक - 1576 मा. 2024

श्री हर सिंह अग्रवाल विरुद्ध



~~26 MAR 2025~~

26 MAR 2025

पत्र	clear
स्तुत किये	25/3/25
जाने का दिनांक	clear
लिपि सेवाएं	
लेने का दिनांक	26 MAR 2025
स्टिप का दिनांक	
लिपि प्रदान	
किये जाने का	26 MAR 2025
दिनांक	



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25 MAR 2025

21/10/2024 (3)

न्यायालय सिविल जज, (सी.डि.) मेरठ।

वाद संख्या- 1576/2024

मेहर सिंह बनाम विश्वजीत

दिनांक- 23.12.2024

निस्तारण प्रार्थना पत्र कागज सं.- 6ग2

प्रार्थना पत्र कागज सं. 6ग2 वास्ते एकपक्षीय सुनवाई प्रार्थना पत्र अस्थाई निषेधाज्ञा स्वीकृत।

सिविल जज (सी.डि.)  
मेरठ।

सुनवाई प्रार्थना पत्र कागज सं. 6 ग2

1. प्रार्थना पत्र कागज सं. 6ग2 समर्थित शपथ पत्र 7ग2 पर वादी के विद्वान अधिवक्ता को एकपक्षीय व अंतरिम रूप से सुना।
2. वादी द्वारा जिस विवादित संपत्ति के सम्बंध में एकपक्षीय अस्थाई निषेधाज्ञा चाही गया है, उसके सम्बंध में पंजीकृत विक्रयपत्र से प्राप्त होना कहा है तथा उक्त संपत्ति उसके नाम पंजीकृत होने का कथन किया है। वादी द्वारा अपने कथनों के समर्थन में कथित पंजीकृत विक्रयपत्र दि० 31.01.2001 को प्रमाणित प्रति व एक किता नेट प्रति विद्युत बिल व एक किता नगर निगम हाउस टैक्स की मूल प्रति दाखिल किये गये हैं। दाखिल विक्रयपत्र के अवलोकन से विदित होता है कि जो चौहददी विक्रय पत्र में अंकित है तथा चौहददी वादी द्वारा अपने वादपत्र में दी गयी है व समान है। इस स्तर पर प्रथम दृष्टया वादी द्वारा दाखिल प्रपत्रों के अवलोकन से प्रश्नगत संपत्ति को सुरक्षित व संरक्षित किया जाना न्यायोचित प्रतीत होता है।

अतः मामले के तथ्यों, परिस्थितियों व दस्तावेजों को दृष्टिगत रखते हुए प्रार्थना पत्र 6ग2 एकपक्षीय रूप से निम्न प्रकार स्वीकार किये जाने योग्य है।

आदेश

वादी का प्रार्थना पत्र 6ग2 एकपक्षीय रूप से इस प्रकार स्वीकार किया जाता है कि प्रश्नगत भू-भाग की बाबत पक्षकारण अंतिम नियत तिथि तक मौके पर यथास्थिति काम्म रखेंगे।  
पत्रावली वास्ते अपरिणित निस्तारण प्रार्थनापत्र 6ग2 दिनांक 17.01.2025 नियत की जाती है।  
वादी आवश्यक पैरवी अत्रिलम्ब अमल में लायें।

(अमन कुमार शीवास्तव)  
सिविल जज (सी.डि.), मेरठ।  
(ले.ओ. कोड : यू.पी. 2087)

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श्री. प्रतिनिधि  
मुख्य प्रतिनिधि  
जज जी मेरठ

26 MAR 2025

पुनरीक्षणवाद सुनवाई दिनांक 21.04.2025  
संख्या-51-293/आठ-8-2025-11पुन/2023

प्रेषक,

महेन्द्र प्रसाद भारती,  
विशेष सचिव,  
उत्तर प्रदेश शासन।

सेवा में

उपाध्यक्ष,  
मेरठ विकास प्राधिकरण  
मेरठ।

आवास एवं शहरी नियोजन अनुभाग-8

विषय- पुनरीक्षणवाद श्री धर्मवीर दुग्गल बनाम मेरठ विकास प्राधिकरण, मेरठ के संबंध में।

लखनऊ : दिनांक : 03 अप्रैल, 2025

महोदय,  
उपर्युक्त विषय के संबंध में अवगत कराना है कि प्रश्नगत पुनरीक्षणवाद में अधोहस्ताक्षरी के

श्री लाल बहादुर शास्त्री भवन (एनेक्सी), भूतल स्थित कार्यालय कक्ष में दिनांक 21.04.2025 को अपराह्न 04:00 बजे सुनवाई निर्धारित की गयी है।

2. अवगत कराना है कि प्रश्नगत पुनरीक्षणवाद में दिनांक 02.04.2025 को निर्धारित सुनवाई में उभयपक्ष उपस्थित हुये। सुनवाई के दौरान पुनरीक्षणकर्ता के अधिवक्ता द्वारा पूर्व प्रेषित प्रार्थना पत्र दिनांक 26.03.2025 की प्रति दाखिल करते हुए अवगत कराया गया कि पुनरीक्षणकर्ता के भूखण्ड के विरुद्ध विपक्षी संख्या-2, मेरठ विकास प्राधिकरण द्वारा पुनः पत्रावली संख्या-394/2024 मेरठ विकास प्राधिकरण बनाम विवेक वंसल में दिनांक 28.02.2024 को पुनः ध्वस्तीकरण आदेश पारित कर दिया। उक्त क्रम में प्राधिकरण के पूर्व निर्गत आदेश दिनांक 28.12.2018 व संदर्भगत आदेश दिनांक 28.10.2024 की कार्यवाही को स्थगित करने का अनुरोध किया गया।

3. इस सम्बन्ध में मुझे यह कहने का निदेश हुआ है कि प्रश्नगत पुनरीक्षणवाद में पुनरीक्षणकर्ता द्वारा उल्लिखित उपरोक्त कथन के संबंध में प्रस्तरवार सुस्पष्ट अद्यतन आख्या एवं संक्षिप्त इतिहास शासन को अविलम्ब उपलब्ध कराने के साथ ही उक्त प्रस्तरवार पुनरीक्षणकर्ता को तामिला कराकर उसकी यावती/तामिला रिपोर्ट शासन को भी निर्धारित सुनवाई की तिथि से पूर्व उपलब्ध कराते हुए प्राधिकरण के अधिवक्ता के अतिरिक्त प्रकरण से भिन्न अधिकारी को समस्त सुसंगत अभिलेखों (मूल पत्रावली सहित) के साथ उक्त निर्धारित सुनवाई के दौरान प्राधिकरण का पक्ष रखने हेतु निर्देशित करने का कष्ट करें। उक्त सुनवाई तिथि तक उभयपक्ष यथास्थिति बनाये रखें।

भवदीय,

(महेन्द्र प्रसाद भारती)  
विशेष सचिव।

संख्या एवं दिनांक तदैव।

प्रतिलिपि :-

1. निजी सचिव विशेष सचिव (श्री महेन्द्र प्रसाद भारती), आवास एवं शहरी नियोजन विभाग।
2. श्री धर्मवीर दुग्गल, निवासी-गली नं0-3, साईपुर नूर नगर रोड मेवल फाटक के पास मेरठ को इस आराय से प्रेषित कि दिनांक 21.04.2025 को अपराह्न 04:00 बजे से सुनवाई के दौरान प्रश्नगत वाद में स्वयं अथवा अधिवक्ता के माध्यम से अपना पक्ष प्रस्तुत करें। साथ ही उक्त पुनरीक्षणवाद के संबंध में प्राधिकरण द्वारा उपलब्ध करायी गयी प्रस्तरवार आख्या के संबंध में अपना लिखित अभिकथन/जवाब सुनवाई से पूर्व-अधग सुनवाई के दौरान शासन में उपलब्ध कराने का कष्ट करें। कृपया सुनवाई में उपस्थित होने हेतु पास आफिस श्री लाल बहादुर शास्त्री भवन (एनेक्सी), उ0प्र0 सचिवालय पर प्रवेश पत्र हेतु संपर्क स्थापित करें।
3. पास आफिस श्री लाल बहादुर शास्त्री भवन (एनेक्सी), उ0प्र0 सचिवालय लखनऊ को इस निदेश के साथ प्रेषित कि प्राधिकरण के भिन्न अधिकारी/उनके अधिकृत अधिवक्ता एवं पुनरीक्षणकर्ता/उनके अधिकृत प्रतिनिधि/अधिवक्ता को कृपया प्रश्नगत पुनरीक्षणवाद में निर्धारित सुनवाई की तिथि पर उपस्थित होने हेतु संबंधित व्यक्तियों का अस्थायी दैनिक सचिवालय प्रवेश पत्र निर्गत करने का कष्ट करें।

आज्ञा से,  
(महेन्द्र प्रसाद भारती)  
विशेष सचिव।

(5)

प्रेषक,

महेन्द्र प्रसाद भारती  
विशेष सचिव,  
उत्तर प्रदेश शासन।

सेवा में

उपाध्यक्ष,  
मेरठ विकास प्राधिकरण  
मेरठ।

आवास एवं शहरी नियोजन अनुभाग-8

लखनऊ : दिनांक 03 अप्रैल, 2025

विषय:- पुनरीक्षणवाद श्री दिलशाद व अन्य बनाम मेरठ विकास प्राधिकरण, मेरठ के संबंध में।

महोदय,

उपर्युक्त विषय के संबंध में अवगत कराना है कि प्रश्नगत पुनरीक्षणवाद में अधोहस्ताक्षरी के श्री लाल बहादुर शास्त्री भवन (एनेक्सी), भूतल स्थित कार्यालय कक्ष में दिनांक 21.04.2025 को अपराह्न 04:00 बजे सुनवाई निर्धारित की गयी है।

2. अवगत कराना है कि प्रश्नगत पुनरीक्षणवाद में दिनांक 02.04.2025 को निर्धारित सुनवाई में उभयपक्ष उपस्थित हुये। सुनवाई के दौरान पुनरीक्षणकर्ता के अधिवक्ता द्वारा पूर्व प्रेषित प्रार्थना पत्र दिनांक 26.03.2025 की प्रति दाखिल करते हुए अवगत कराया गया कि पुनरीक्षणकर्ता के भूखण्ड के विरुद्ध विपक्षी संख्या-2, मेरठ विकास प्राधिकरण द्वारा पुनः पत्रावली संख्या-396/2024 मेरठ विकास प्राधिकरण बनाम बनाम विवेक बंसल में दिनांक 28.02.2024 को पुनः ध्वस्तीकरण आदेश पारित कर दिया। उक्त क्रम में प्राधिकरण के पूर्व निर्गत आदेश दिनांक 26.12.2018 व संदर्भगत आदेश दिनांक 28.10.2024 की कार्यवाही को स्थगित करने का अनुरोध किया गया।

3. इस सम्बन्ध में मुझे यह कहने का निदेश हुआ है कि प्रश्नगत पुनरीक्षणवाद में पुनरीक्षणकर्ता द्वारा उल्लिखित उपरोक्त कथन के संबंध में प्रस्तारवार सुस्पष्ट अद्यतन आख्या एवं संक्षिप्त इतिहास शासन को अविलम्ब उपलब्ध कराने के साथ ही उक्त प्रस्तारवार पुनरीक्षणकर्ता को तामिला कराकर उसकी पावती/तामिला रिपोर्ट शासन को भी निर्धारित सुनवाई की तिथि से पूर्व उपलब्ध कराते हुए प्राधिकरण के अधिवक्ता के अतिरिक्त प्रकरण से भिन्न अधिकारी को समस्त सुसंगत अभिलेखों (मूल पत्रावली सहित) के साथ उक्त निर्धारित सुनवाई के दौरान प्राधिकरण का पक्ष रखने हेतु निर्देशित करने का कष्ट करें। उक्त सुनवाई तिथि तक उभयपक्ष यथास्थिति बनाये रखें।

भवदीय,

(महेन्द्र प्रसाद भारती)  
विशेष सचिव।

संख्या एवं दिनांक तदैव।

प्रतिलिपि :-

1. निजी सचिव, विशेष सचिव (श्री महेन्द्र प्रसाद भारती), आवास एवं शहरी नियोजन विभाग।
2. श्री दिलशाद व अन्य, निवासी-गली नं०-3, साईपुरम नूर नगर रोड मेयल फाटक के पास, मेरठ को इस आशय से प्रेषित कि दिनांक 21.04.2025 को अपराह्न 04:00 बजे से सुनवाई के दौरान प्रश्नगत वाद में स्वयं अथवा अधिवक्ता के माध्यम से अपना पक्ष प्रस्तुत करें। साथ ही उक्त पुनरीक्षणवाद के संबंध में प्राधिकरण द्वारा उपलब्ध करायी गयी प्रस्तारवार आख्या के संबंध में अपना लिखित अभिकथन/जवाब सुनवाई से पूर्व अथवा सुनवाई के दौरान शासन में उपलब्ध कराने का कष्ट करें। कृपया सुनवाई में उपस्थित होने हेतु पास आफिस श्री लाल बहादुर शास्त्री भवन (एनेक्सी), उ०प्र० सचिवालय पर प्रवेश पत्र हेतु संपर्क स्थापित करें।
3. पास आफिस श्री लाल बहादुर शास्त्री भवन (एनेक्सी), उ०प्र० सचिवालय लखनऊ को इस निर्देश के साथ प्रेषित कि प्राधिकरण के भिन्न अधिकारी/उनके अधिकृत अधिवक्ता एवं पुनरीक्षणकर्ता/उनके अधिकृत प्रतिनिधि/अधिवक्ता को कृपया प्रश्नगत पुनरीक्षणवाद में निर्धारित सुनवाई की तिथि पर उपस्थित होने हेतु संबंधित व्यक्तियों का अस्थायी दैनिक सचिवालय प्रवेश पत्र निर्गत करने का कष्ट करें।

आज्ञा से,

(महेन्द्र प्रसाद भारती)  
विशेष सचिव।

1286

Answer No - (2)

N.C.R.B (एन.सी.आर.बी)  
I.I.F.-I (एकीकृत जाँच फार्म -I)

**FIRST INFORMATION REPORT**

(Under Section 173 B.N.S.S)

प्रथम सूचना रिपोर्ट  
(धारा 173 बी एन एस एस के तहत)

1. District/Unit (जिला/इकाई): मेरठ

P.S. (थाना): सिविल लाइन्स

Year (वर्ष): 2025

FIR No.(प्र.सू.रि. सं.): 0074

Date & Time of FIR(प्र.सू.रि. की दिनांक/समय): 01/04/2025 23:34

2. S.No. (क्र.सं.)	Acts (अधिनियम)	Sections (धारा(एँ))
1	भा द सं 1860	409

3.(a) Occurrence of offence (अपराध की घटना) :

1. Day दरमियानी दिन  
(दिन):

Date From 01/01/2006  
(दिनांक से):

Date To 31/12/2007  
(दिनांक तक):

Time Period  
(समय अवधि):

Time From 00:00 बजे  
(समय से):

Time To 00:00  
(समय तक): बजे

(b) Information received at P.S. (थाना जहां सूचना प्राप्त हुई):

Date 01/04/2025  
(दिनांक):

Time (समय): 23:29 बजे

(c) General Diary Reference (रोजनामचा संदर्भ):

Entry No. 073  
(प्रविष्टि सं.):

Date & Time  
(दिनांक और समय):

01/04/2025 23:29 बजे

4. Type of Information (सूचना का प्रकार): लिखित

## 5.Place of Occurrence (घटनास्थल):

- Direction and distance from P.S. दक्षिण, 1 Beat No.  
1. (a) (थाना से दूरी और दिशा): किमी (बीट सं.):  
(b) Address मेरठ विकास प्राधिकरण  
(पता):

- (c) In case, outside the limit of this Police Station, then  
(यदि थाना सीमा के बाहर है तो):

Name of P.S. District(State)  
(थाना का नाम): (ज़िला (राज्य)):

## 6.Complainant / Informant (शिकायतकर्ता/सूचनाकर्ता):

- (a) Name (नाम): श्री जिया आविदिन  
(b) Father's Name (पिता का नाम): स्व0 जैनुल आविदिन  
(c) Date/Year of Birth (जन्म तिथि / वर्ष): 1985  
(d) Nationality (राष्ट्रीयता): भारत  
(e) UID No. (यूआईडी सं.):  
(f) Passport No.(पासपोर्ट सं.):  
Date of Issue (जारी करने की तिथि):  
Place of Issue (जारी करने का स्थान):

- (g) Id details (Ration Card, Voter ID Card, Passport, UID No., Driving License, PAN)

S.No.(क्र.सं.) Id Type (पहचान पत्र का प्रकार) Id Number (पहचान संख्या)

1		
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- (h) Address (पता):

S.No. (क्र.सं.)	Address Type (पता का प्रकार)	Address (पता)
1	वर्तमान पता	116 शाहत्थना लिसाडी गेट ,लिसाड़ीगेट,मेरठ,उत्तर प्रदेश,भारत
2	स्थायी पता	116 शाहत्थना लिसाडी गेट ,लिसाड़ीगेट,मेरठ,उत्तर प्रदेश,भारत

(i) Occupation (व्यवसाय):

(j) Phone number (दूरभाष सं.):

Mobile (मोबाइल सं.): 91-9358346844

## 7. Details of known/suspected/unknown accused with full particulars

(जात / संदिग्ध / अज्ञात अभियुक्त का पूरे विवरण सहित वर्णन):

Accused More Than (अज्ञात आरोपी एक से अधिक हों तो संख्या):

S.No. (क्र.सं.)	Name (नाम)	Alias (उपनाम)	Relative's Name (रिश्तेदार का नाम)	Present Address (वर्तमान पता)
1	अज्ञात कर्मी			1. अज्ञात, अज्ञात

## 8. Reasons for delay in reporting by the complainant/informant

(शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):

## 9. Particulars of properties of interest (संबन्धित सम्पत्ति का विवरण):

S.No. (क्र.सं.)	Property Category (संपत्ति श्रेणी)	Property Type (सम्पत्ति का प्रकार)	Description (विवरण)	Value (In Rs/-) (मूल्य (रु में))

## 10. Total value of property (In Rs/-)-सम्पत्ति का कुल मूल्य(रु)

## 11. Inquest Report / U.D. case No., if any (मृत्यु समीक्षा रिपोर्ट / यू.डी. प्रकरण सं., यदि कोई हो):

S.No.	UIDB Number

## 12. First Information contents (प्रथम सूचना तथ्य):

नकल तहरीर हिन्दी टाइपशुदा वादी---सेवा में, थानाध्यक्ष थाना-सिविल लाईन्स मेरठा महोदय कृपया मा0 एन0जी0टी0 में दायर वाद के अन्तर्गत वांछित एक कथित स्वीकृत मानचित्र पत्रावली की उपलब्धता हेतु की गयी खोजबीन की प्रक्रिया के अन्तर्गत प्राधिकरण मानचित्र अनुभाग के रिकार्ड में उपलब्ध समस्त पत्रावलियों का टेबुलेशन कराया गया, जिसमें बहुत सी पत्रावलियां मिसिंग पायी गयी, जिसमें अनेक पत्रावलियां वर्ष 2006-07 में अत्याधिक वर्षा के कारण मानचित्र अनुभाग के बेसमेट में स्थित रिकार्ड कक्ष में पानी भर जाने के कारण श्रतिग्रस्त / नष्ट मानचित्र पत्रावलियां भी सम्मिलित है तथा जिनकी कोई रिकार्डिंग / टेबुलेशन नहीं कराया गया। रिकार्ड में अभिरक्षित रखी जाने वाली पत्रावलियों का मास्टर रजिस्टर भी तत्कालीन पदस्थ रिकार्ड कीपर द्वारा अपने उत्तराधिकारी रिकार्ड कीपर को उपलब्ध नहीं कराया गया। उपरोक्त उल्लेखित अभिलेख शहर के विकास के लिए अति आवश्यक दस्तावेज है। जिन्हें अनुरक्षित किये जाने का दायित्व समय-समय पर

रिकार्ड में पदस्थ लिपिको का है। जिनके द्वारा या तो इसमें लापरवाही की गयी अथवा जानबूझकर/ इरादतन गायब किया गया। इस प्रकार यह एक गम्भीर प्रकरण है, जिसका इन्वेस्टीगेशन अति आवश्यक है। अतः सरकारी दस्तावेज गायब करने की सुसंगत धाराओं के अन्तर्गत अज्ञात कार्मियों के विरुद्ध प्राथमिकी दर्ज कर कानूनी कार्यवाही करने का कष्ट करें। ह0 अपठित दिनांक 01-04-25 नाम जिया आविदिन पदनाम- लिपिक S/O श्री स्व0 जैनुल आविदिन पता- 116 शाहत्थन लिसाडी गेट मेरठा मो0- 9358346844 नोट--- मैं का0 3192 रोहित प्रमाणित करता हूँ कि मुकदमें का खुलासा व कायमी मेरे द्वारा की गई तथा मुकदमें की तहरीर मेरे द्वारा शब्द व शब्द बोलकर म0का0 2493 शालू चौहान से टाइप कराई गयी।

**13. Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2.**

(की गयी कार्यवाही : चूंकि उपरोक्त जानकारी से पता चलता है कि अपराध करने का तरीका मद सं. 2 में उल्लेख धारा के तहत है।)

(1) Registered the case and took up the investigation: (प्रकरण दर्ज किया गया और जांच के लिए लिया गया):

or  
(या)

(2) Directed (Name of I.O.) Hari Pal Singh  
(जांच अधिकारी का नाम):

Rank SI (Sub-Inspector)  
(पद):

No. 902291386  
(सं.):

to take up the Investigation  
(को जांच अपने पास में लेने के लिए निर्देश दिया गया) or (या)

(3) Refused investigation due to (जांच के लिए):

or (के कारण इंकार किया या)

(4) Transferred to P.S.  
(थाना):

District  
(ज़िला):

on point of jurisdiction (को क्षेत्राधिकार के कारण हस्तांतरित) .

F.I.R. read over to the complainant / informant, admitted to be correctly recorded and a copy given to the complainant / informant free of cost.  
(शिकायतकर्ता / सूचनाकर्ता को प्राथमिकी पढ़ कर सुनाई गयी, सही दर्ज हुई माना और एक कॉपी निशुल्क शिकायतकर्ता को दी गयी।)

R.O.A.C.(आर. ओ .ए .सी.)

14 Signature/Thumb impression of the  
complainant / informant.(शिकायतकर्ता /  
सूचनाकर्ता के हस्ताक्षर / अंगूठे का निशान):

15 Date and time of dispatch to the court  
(अदालत में प्रेषण की दिनांक और समय):

Signature of Officer in charge,  
Police Station

(थाना प्रभारी के हस्ताक्षर)

Name PS CIVIL LINE

Rank I (Inspector)

No. 9454403973

**Attachment to item 7 of First Information Report**

(प्रथम सूचना रिपोर्ट के मद 7 संलग्नक):

**Physical features, deformities and other details of the suspect/accused:**

( If known / seen )

(संदिग्ध / अभियुक्त की शारीरिक विशेषताएँ, विकृतियाँ और अन्य विवरण :

(यदि ज्ञात / देखा गया))

S.No.(क्र.सं.)	Sex (लिंग)	Date/Year of Birth (जन्म तिथि / वर्ष)	Build (बनावट )	Height (cms.) (कद (से.मी.))	Complexion (रंग)	Identification Mark (s) (पहचान चिन्ह )
1	2	3	4	5	6	7
1	अज्ञात					
Deformities/ Peculiarities	Teeth (दाँत)	Hair (बाल)	Eyes (आँखें)	Habit(s) (आदतें)	Dress Habit(s) (पहनावा)	
8	9	10	11	12	13	
Language /Dialect (भाषा/बोली)	Place Of (का स्थान)					Others (अन्य)
	Burn Mark (जले हुए का निशान )	Leucoder ma (लुकोदेर्मा (सफ़ेद धब्बे))	Mole (मस्सा)	Scar (घाव )	Tattoo (गूदे हुए का )	
14	15	16	17	18	19	20

**These fields will be entered only if complainant/informant gives any one or more particulars about the suspect/accused.**

(यह क्षेत्र तभी दर्ज किए जाएंगे यदि शिकायतकर्ता / सूचनाकर्ता संदिग्ध / अभियुक्त के बारे में कोई एक या उससे अधिक जानकारी देता है।)

(11)

117  
113

3359 20/4/80  
Annexure

118  
113

3329 2/4/80  
Annexure

119  
121

3316 14/4/80  
Annexure

120  
125

3331 3/4/80  
Annexure

121  
125

5  
Annexure

122  
127

3338 20/4/80  
Annexure

123  
129

3362 10/4/80  
Annexure

124  
130

3360 10/4/80  
Annexure

125  
131

3379 14/4/79  
Annexure

126  
136

3409 10/4/80  
Annexure

127  
130

3412 10/4/80  
Annexure





उत्तर प्रदेश UTTAR PRADESH

87AE 650668

शपथ-पत्र

समक्ष : उपाध्यक्ष, मेरठ विकास प्राधिकरण, मेरठ।

शपथकर्ता : श्री मधुकर सहाय पुत्र स्वो श्री महेशचन्द्र, निवासी- 72/511, अग्रसेन  
विहार, जानाराठ रोड, मुजफ्फरनगर, कार्यालय- यश-मधु एण्ड एसोसिएट्स,  
ए-1,ए-4, अग्रवाल मार्केट, महावीर चौक, मुजफ्फरनगर।

यह कि मेरा उपरोक्त नाम व पता सही है।

यह कि मुझे आज दिनांक 06.07.2024 को प्राधिकरण में साईंपुरम कालोनी, दिल्ली  
रोड, मेरठ का तथाकथित तलपट मानचित्र मेरे द्वारा तैयार किया गया है अथवा  
सही, की पुष्टि हेतु बुलाया गया।

यह कि तथाकथित साईंपुरम कालोनी का तलपट मानचित्र मेरे द्वारा तैयार नहीं  
किया गया है तथा न ही मेरे द्वारा उक्त मानचित्र पर हस्ताक्षर किया गया। उक्त  
मानचित्र मेरे हस्ताक्षर द्वारा दाखिल किये जाते हैं। उक्त तलपट मानचित्र पर मेरा  
नाम कूटरचित्त तरीके से लिखा गया है।

3. उपरोक्त कथन मेरे निजी ज्ञान एवं विश्वास में सत्य है।

स्थान : मेरठ।

दिनांक :

6/7/24

ATTESTED

NOTARY

6/7/24

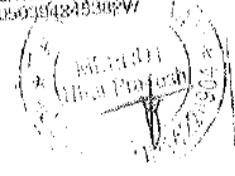
शपथकर्ता

*(Signature)*

INDIA NON JUDICIAL  
Government of Uttar Pradesh

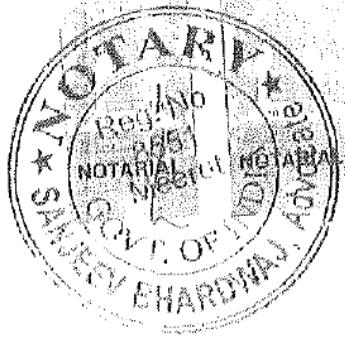
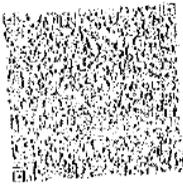


IN-UP99050394245382W



e-Stamp

Certificate No. : IN-UP99050394245382W  
 Certificate Issued Date : 26-Sep 2024 11:36 AM  
 Account Reference : NEWIMPACC (SV) up14224904/ MEERUT SADAR/ UP-MRT  
 Unique Doc. Reference : SUBIN-UP/UP1422490494922118753409W  
 Purchased by : ABDUL AZIZ  
 Description of Document : Article 4 Affidavit  
 Property Description : Not Applicable  
 Consideration Price (Rs.) : ABDUL AZIZ SO MR NAWAZ KHAN  
 First Party : Not Applicable  
 Second Party : ABDUL AZIZ SO MR NAWAZ KHAN  
 Stamp Duty Paid By : 10  
 Stamp Duty Amount (Rs.) : (Ten only)



शपथ-पत्र

समक्ष : श्रीमान राक्षम अधिकारी महोदय.

शपथ-पत्र ओर से अन्दुल अजीज पुत्र जनाब नवाज खान निवासी लिसाड़ी दरवाजा, मेरठ निम्न प्रकार है :

- (1) यह कि मैं शपथपूर्वक कथन करता हूँ कि शपथकर्ता के 30 वर्ष पूर्व साईपुरम, नूर नगर, मेरठ के नाम से सम्पत्ति विक्रय की थी।
- (2) यह कि मैं शपथपूर्वक कथन करता हूँ कि मुझ शपथकर्ता ने उक्त सम्पत्ति का नक्शा आज तक अप्रैब्लिड (पास) नहीं कराया है तथा उक्त सम्पत्ति साईपुरम, नूर नगर, मेरठ के नाम से आज तक अनअप्रेब्लिड कालोनी (अनाधिकृत कालोनी) है।
- (3) यह कि मैं शपथपूर्वक कथन करता हूँ कि इस शपथ-पत्र की धारा 1 ता 2 तक का कथन मेरे निजी ज्ञान में सत्य है कुछ भी असत्य नहीं है और ना ही छिपाया गया है। ईश्वर मेरी सहायता करे।

ATTESTED NOTARY

दिनांक : 26/09/2024  
 प्रमाणित स्थान : मेरठ

Sanjeev Bhardwaj  
 Advocate, Meerut

श्री अजीज  
 30 शपथकर्ता